

Category	Number of seats available
Scheduled Castes (SCs)	1265
Scheduled Tribes (STs)	659

Of the above, 928 SC students and 201 ST students have been given admission in B.Tech./B.Arch./Integrated Dual Degree Programme and the remaining 337 seats for SCs and 458 seats for STs have been allotted to the students in respective categories who will join a preparatory course of one-year's duration. After completion of the course, they will join the first year programme in IITs. This is a standard practice for many years and the results of this year are similar to the results of previous years.

Statement

Number of SC and ST students in Under Graduate and Post Graduate programmes in 2008-09 in various IITs

Sl.No.	Institutes	Scheduled Castes	Scheduled Tribes
1.	IIT - Bombay	520	209
2.	IIT - Delhi	633	187
3.	IIT - Madras	492	172
4.	IIT - Kanpur	485	144
5.	IIT - Kharagpur	742	256
6.	IIT - Guwahati	326	108
7.	IIT - Roorkee	599	224
8.	IIT - Hyderabad	18 (UG)	5 (UG)
9.	IIT - Bhubaneswar	11 (UG)	0 (UG)
10.	IIT - Gandhinagar	10 (UG)	0 (UG)
11.	IIT - Rajasthan	18 (UG)	1 (UG)
12.	IIT - Ropar	16 (UG)	1 (UG)
13.	IIT - Patna	16 (UG)	0 (UG)

Making fresh law against ragging

†1877. DR. PRABHA THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of cases of ragging in various educational institutions of various States that have come to notice in the last one year;

†Original notice of the question was received in Hindi.

- (b) whether there has been a decline in the cases of ragging in educational institutes;
- (c) if so, the percentage thereof; and
- (d) whether the present anti-ragging law is sufficient to prevent ragging or it is required to make more stringent laws in this regard so that the prevention of inhuman crimes in the names of ragging is ensured?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Although information on cases pertaining to ragging in higher educational institution has not been maintained centrally so far, provision has been made for maintaining such information by the 'National Anti-Ragging Helpline' established on 20th June, 2009 under the UGS Regulations in respect of ragging which have come into force from 17th June, 2009.

(d) The University Grants Commission has notified its regulations on the Curbing of the Menace of Ragging in Higher Educational Institutions. These regulations are comprehensive and provide for a number of punitive and prohibitive measures including stopping of grants by UGC and also withdrawal of affiliation/recognition or other privileges conferred, if higher education institutions fail to comply with any of the provision of regulations or fail to curb ragging effectively. The regulations also require higher education institutions to take effective steps in order to sensitize students on the dehumanizing effects of ragging and generate awareness among all stakeholders regarding the penal laws applicable to incidents of ragging. The All India Council for Technical Education (AICTE) has also notified its anti-ragging regulations on 01.07.2009.

Regulation of private universities

1878. SHRIMATI MOHSINA KIDWAI:
SHRI MAHENDRA MOHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has decided to regulate admission and fee structure of various private universities in the country;
- (b) if so, the details thereof;
- (c) the details of complaints received by the University Grants Commission (UGC) about malpractices in admission and fee structure of private universities; and
- (d) the manner in which such malpractices by private universities will be curbed?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The University Grants Commission regulation for admission and fee structure in institutions deemed to be universities is presently under consideration of the Government.

(c) and (d) According to the University Grants Commission (UGC), complaints are received by the Commission that some of the private universities do not refund the fee to the students, who opt out of the institution after taking admission, and also do not return their